

निर्माण

(ख) भवन की स्वीकृत योजना (नक्शे) का प्रत्येक धारक अपना आवश्यकता घर बनाने के लिए वित्त की कुल आवश्यकता प्रति 100 वर्ग फुट के प्रस्तावित आच्छादित क्षेत्र के लिए 20 बोरे सीमेंट की दर से पात्रता के अनुसार 1600 बोरो से अधिक न हो, सीमेंट के किसी भी प्राधिकृत व्यापारी से सीमेंट नीचे ही प्राप्त कर सकता है। 1600 बोरो से अधिक सीमेंट की आवश्यकता के मामले में इस प्रकार की योजना (नक्शे) के धारक खाद्य तथा संभरण विभागों द्वारा जारी किए गए परमिटों के माध्यम से सीमेंट प्राप्त कर सकते हैं।

भवन निर्माण योजना (नक्शे) के धारक को, जो सीमेंट के व्यापारियों से सीधे ही अपनी आवश्यकता की सीमेंट प्राप्त करने के पात्र नहीं हैं, अपनी आवश्यकता की सीमेंट प्राप्त करने के लिए दिल्ली प्रशासन के खाद्य तथा संभरण विभाग को लिखना पड़ता है तथा उन को परमिट जारी कर दिए जाते हैं। मरम्मत के मामले में फोल्ड कर्मचारियों द्वारा जांच पड़ताल करने के बाद परमिट जारी किये जाते हैं। किन्तु छोटी-छोटी मरम्मतों खादि के लिए उपभोक्ताओं की सीमेंट की थोड़ी आवश्यकता के लिए महानगर परिषद के प्रत्येक सदस्य को मासिक कोटा दिया गया है जो प्रत्येक आवेदक को अधिकतम 5 बोरे सीमेंट देने की सिफारिश कर सकता है तथा इन सिफारिशों के आधार पर खाद्य तथा संभरण के सरकिल अधिकारियों द्वारा तुरन्त परमिट जारी कर दिए जाते हैं।

4,000 वर्ग फुट से अधिक के आच्छादित क्षेत्र वाले निर्माण कार्य के लिए सीमेंट दिए जाने हेतु खाद्य तथा संभरण विभाग द्वारा स्वीकृत योजना (नक्शे) के आधार पर आवश्यकता को आंकने के बाद किन्तों में परमिट जारी किए जाते हैं।

जन प्रतिनिधियों द्वारा सिफारिश किए गए आवेदन पत्रों के मामले में उम मात्रा में सीमेंट प्राप्त करने के लिए परमिट ग्राम तौर पर बिना जांच पड़ताल किये जागे किये जाते हैं। किन्तु मरम्मत कार्यों के लिए अधिक मात्रा में सीमेंट प्राप्त करने के लिए परमिट ग्रामतौर पर मांग की जांच-पड़ताल करने के बाद जागे किये जाते हैं।

Phizo's meeting with P. M.

2551. SHRI JANARDHANA POO-JARY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Shri A. Z. Phizo rebel Naga leader has reiterated his willingness to meet the Prime Minister to settle naga problems once and for all; and

(b) if so, Government's reaction thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL): (a) No, Sir.

(b) Does not arise.

Proposal to streamline road transport

2552. SHRI JANARDHANA POO-JARY: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether there is a proposal to streamline road transport in the country; and

(b) if so, the details in this regard?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) and (b). This is a continuous process. As however Road Transport is the direct responsibility of the State Govts., proposals for development in this sector are primarily formulated by them.

Licences to monopoly houses

2553. SHRI VIJAY KUMAR N.

PATIL:

SHRI M. KALYANASUNDA-RAM:

SHRI SHYAM SUNDER GUPTA:

Will the Minister of INDUSTRY be pleased to state:

(a) what is the number of licences issued by Government during 1977-78 and upto September, 1978 separately industry-wise state-wise and the order of investment;

(b) whether it is fact that a large chunk of the licences issued by Government during the period have been cornered by the monopoly houses and details thereof; and

(c) the names of the monopoly houses with details of licences issued to them so far and justification therefor?

**THE MINISTER OF INDUSTRY
(SHRI GEORGE FERNANDES):** (a)

Two statements showing Industry-wise and State-wise break-up of number of Industrial Licences issued during the period April 1977, March, 1978 and April-September, 1978 are enclosed. Data relating to investments made by undertakings holding industrial licences is not maintained centrally in the Ministry of Industry.

(b) and (c). Out of 611 Industrial Licences issued during the period April, 1977-September, 1978, 91 Industrial Licences were issued in favour of undertakings registered under the MRTP Act, 1969. Details of Industrial Licences, including name of the party, item of manufacture, capacity and location etc. are being published in the "Weekly Bulletin of Import Licences, Export Licences and Industrial Licences," and "Monthly List of Letters of Intent and Industrial Licences". Copies of these publications are available in the Parliament Library.

Industrial Licences are issued to undertakings registered under the provisions of Monopolies and Restrictive Trade Practices Act within the framework of industrial policy presented to Parliament in December, 1977 which, *inter-alia* clarifies that the expansion of existing undertakings and establishment of new undertakings will continue to be subject to the provisions of the MRTP Act.

Statement I

Industry-wise break-up of industrial Licences issued during the year April 1977—March 1978 and April—September 1978.

	April 1977	April Sept. 1978	March 1978
1. Metallurgical Industries	49	0	
2. Fuels		2	
3. Boilers & Steam Generating Plants			

1	2	3	4
4. Prime Movers (other than Electrical Generators)		2	2
5. Electrical Equipment		82	30
6. Telecommunications		4	1
7. Transportation		17	8
8. Industrial Machinery		29	17
9. Machine Tools		11	5
10. Agricultural Machinery		1	1
11. Earth-Moving Machinery		1	..
12. Misc. Mech. & Engg. Industries		10	8
13. Commercial Office & Household Equipment		4	..
14. Medical & Surgical Appliances			
15. Industrial Instruments		7	5
16. Scientific Instruments		2	1
17. Mathematical, Surveying & Drawing Instruments			
18. Fertilizers		2	
19. Chemicals (other than Fertilizers)		57	28
20. Photographic Raw Film & Paper			
21. Dye-Stuffs		4	7
22. Drugs & Pharmaceuticals		30	24
23. Textiles (including those Dyed printed or otherwise processed)		22	5
24. Paper & Pulp including paper products		4	1
25. Sugar		25	7
26. Fermentation Industries		11	6
27. Food processing Industries		6	4
28. Vegetable Oils & Vanaspati		7	2

1	2	3	4
29. Soaps Cosmetics & Toilet Preparations			1
30. Rubber Goods		3	1
31. Leather, Leather Goods & Pickers		10	5
32. Glue & Gelatin		..	1
33. Glass		2	1
34. Ceramics		2	1
35. Cement & Gypsum Products		7	1
36. Timber Products		2	2
37. Defence Industries		1	..
38. Misc. Industries			1
TOTAL		426	185

Statement 2

State-wise break-up of industrial Licences issued during the years April 1977 to March 1978 and April 1978 to September 1978

State	April 1977 to March, 1978	April to September 1978	
1	2	3	4
1. Andhra Pradesh	29	6	
2. Andaman & Nicobar	..	1	
3. Arunachal Pradesh			
4. Assam	2	..	
5. Bihar	15	8	
6. Chandigarh		1	
7. Dadra & Nagar Haveli			
8. Delhi	4	5	
9. Goa Daman & Diu	2		
10. Gujarat	46	27	
11. Haryana	19	4	
12. Himachal Pradesh	2		
13. Jammu & Kashmir		1	

1	2	3	4
14. Karnataka	39	16	
15. Kerala	17	1	
16. L.M. & A. Islands		..	
17. Madhya Pradesh	5	3	
18. Maharashtra	127	52	
19. Manipur			
20. Mizoram			
21. Meghalaya			
22. Nagaland			
23. Orissa	1	1	
24. Pondicherry			
25. Punjab	18	4	
26. Rajasthan	15	8	
27. Tamil Nadu	23	18	
28. Tripura			
29. Uttar Pradesh	29	14	
30. West Bengal	29	11	
31. State not indicated	4	2	
TOTAL	426	185	

International racket in Uranium smuggling from India

2554. SHRI M. KALYANASUNDARAM:

SHRI R. V. SWAMINATHAN:

Will the Minister of ATOMIC ENERGY be pleased to state:

(a) whether a probe has been conducted by intelligence agencies into a suspected international racket in Uranium smuggling from India; and

(b) if so, the details and results thereof?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) and (b). Government have already initiated detailed